

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2491 of 2016

Sahrn

... Appellants

V/s

Lahri Jagga & ors.

..... Respondents

Resp.No.2- Poonam Sharma w/o Gori Shanker,
R/o 7124, Vidhya Dhar Nagar,
Sector-7, Ward No. 69,
Jaipur (Rajasthan)
(Owner of offending vehicle No. RJ-13-GA-6506)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **02.05.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 13th

March 2019.

0/15/17
Superintendent (Judl.),
For Registrar (Judicial)

R

